

since submitted its report. No vital equipment was damaged. However, some cables, one pipe and a few instruments in the field and some instruments and electrical cables, fittings and false ceiling in the control room were damaged.

As recommended by the Committee, additional safety and precautionary measures/procedures have been incorporated besides completing the revamping of the affected portion. The Plant is now await-in clearance from the Safety Review Committee and availability of inputs from the fertilizer plant for start up.

Supply of spurious cartridges to gun Cartridge Factory, Jabalpur

418. SHRI RAM AWADESH SINGH;
SHRI SHARAD YADAV:

Will the PRIME MINISTER be pleased to state;

(a) whether it is a fact that a fraudulent deal involving large-scale supply of spurious cartridges to the gun cartridge factory, Jabalpur came to the light sometime in the last week of August, 1986;

(b) if so, what are the details thereof, stating the name of the firm involved, the period for which the firm has been supplying spurious cartridges to the factory and the total amount paid to them; and

(c) whether any inquiry into the deal has been made by Government to fix responsibility for the deal and for laxity in clearing the spurious cartridges supplied the firm; if so, what is the outcome thereof and what action has been taken by Government in the matter?

THE MINISTER OF STATE IN THE DEPARTMENT OF DEFENCE PRODUCTION AND SUPPLIES IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ PATIL); (a) The matter regarding supply of defective empty shells

had come to the notice of the Government earlier than the last week of August, 1986.

(b) The order for empty shells was placed on Bharat Engineering Works, Bombay, by the then Officer-in-charge of the Gun Development Team based at the Gun Cartridge Factory, Jabalpur. Details regarding the period during which the firm had been supplying shells and the amount paid to them are being ascertained.

(c) An Investigation Board held Brig. D.B. Mukherjee, ex-officer-in-charge Gun Development Team responsible for irregularities while accepting the sub-standard empty shells. The matter has been handed over to the CBI for further investigations and necessary action. Their report is awaited.

419. [*Transferred to the 14th November, 1986*].

Agitation by refugees in Delhi

420. SHRI K. GOPALAN;
SHRI V. GOPALSAMY;

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that refugees from Sri Lanka, Bangladesh and Burma blocked traffic in Delhi to protest against Government's apathy towards them;

(b) whether any of them were arrested, if so, what are the details thereof;

(c) what were their demands and what action had been taken since; and

(d) whether Government propose to appoint a high level Committee to study the problems of refugees in India and also steps to be taken in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMARAM); (a) The Bangladesh refugees had held protest demonstrations